The Pondicherry Chamber of Commerce Constitution (Amendment) Act, 1966

Act 19 of 1966

Keyword(s):
Chamber of Commerce, President, Amendment to French Decree
THE PONDICHERRY CHAMBER OF COMMERCE
CONSTITUTION (AMENDMENT) ACT, 1966
(No. 19 of 1966)

ARRANGEMENT OF SECTIONS

SECTION

1. Short title and commencement.
2. Amendment of article 18.

14—2—1967

AN ACT

to amend the French Decree dated 6th July, 1934 relating to
the establishment of the Chamber of Commerce in
Pondicherry.
BE it enacted by the Legislative Assembly of Pondicherry in the Seventeenth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Pondicherry Chamber of Commerce Constitution (Amendment) Act, 1966.

(2) It shall come into force at once.

2. Amendment of Article 18.—In the French Decree dated 6th July, 1934, in Article 18—

(i) for paragraph 1, the following paragraph shall be substituted, namely:—

"The Chamber of Commerce shall elect from among the members a President, a Vice-President, a Secretary and a Treasurer";

(ii) in paragraph 2, for the word "nominations" the word "elections" shall be substituted.